

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

**LOK SABHA
UNSTARRED QUESTION NO. †3843**

TO BE ANSWERED ON FRIDAY, THE 25th MARCH, 2022

Pending Cases in POCSO Courts

†3843 SHRI HANUMAN BENIWAL :

Will the Minister of Law and Justice be pleased to state:

- (a) the number of pending cases in Protection of Children from Sexual Offences (POCSO) courts in various States in the country including Rajasthan; and
- (b) whether the Government has formulated any plan for speedy disposal of such cases and if so, the details thereof ?

**ANSWER
MINISTER OF LAW & JUSTICE
(SHRI KIREN RIJJU)**

(a): As per information provided by High Courts, the details of the number of the pending cases in POCSO courts in various States in the country including Rajasthan is given at **Annexure-I**

(b): Union Government has started a Centrally Sponsored Scheme for setting up of 1023 Fast Track Special Courts (FTSCs) including 389 exclusive POCSO (e-POCSO) Courts in 31 States/UTs for expeditious trial and disposal of cases related to rape and POCSO Act, in pursuance to the Criminal Law (Amendment) Act 2018 and the direction of Hon'ble Supreme Court of India in Suo Moto 1/2019 dated 25.7.2019. Initially, the Scheme was for 1 year which has been continued up to 31.03.2023 at a cost of Rs. 1572.86 crore with Central share of Rs.971.70 crore. Central share is to be met from Nirbhaya Fund. 28 States/UTs have joined the scheme while States of West Bengal, Arunachal Pradesh and UT of Andaman & Nicobar Island are yet to join. As per information received from

the High Courts for the month of February, 2022, total 712 FTSCs including 399 e-POCSO Courts are operationalized which disposed more than 81,400 cases. Nodal Officers have been appointed by the High Courts and a dedicated dashboard has been created for the States/UTs to upload monthly data. The issue of setting up of FTSCs and their early operationalization has been taken up with concerned States/UTs at various level from time to time. Minister of Law & Justice has addressed letters to Chief Ministers of States and Chief Justices of High Courts in this regard. In addition, regular review meetings with officials of the States/UTs and High Court functionaries are being held from time to time. Apart from the above, the issue of early operationalization of remaining FTSCs and robust implementation of the scheme has been raised as one of the agenda point in Inter State Zonal Council meetings.

**Annexure given in Lok Sabha Unstarred Q. No. † 3483 Status of State/UT
Wise Pending Cases in POCSO Courts (As on 31/1/2022)
Annexure-I**

S.No	States/UTs	Cases Pending
1	Andhra Pradesh,	3701
2	Andaman& Nicobar Islands	Not Available
3	Arunachal Pradesh	282
4	Assam	6225
5	Bihar	14089
6	Chandigarh	176
7	Chhattisgarh	5329
8	Dadra & Nagar Haveli	48
9	Delhi	8429
10	Diu & Daman	40
11	Goa	59
12	Gujarat	7655
13	Haryana	4892
14	Himachal Pradesh	501
15	Jammu & Kashmir	513
16	Jharkhand	4532
17	Karnataka	2567
18	Kerala	4031
19	Ladakh	3
20	Lakshadweep	28
21	Madhya Pradesh	10409
22	Maharashtra	30677
23	Manipur	62
24	Meghalaya	Not Available
25	Mizoram	316
26	Nagaland	Not Available
27	Odisha	12332
28	Puducherry	212
29	Punjab	2504
30	Rajasthan	8573
31	Sikkim	Not Available
32	Tamil Nadu	7493
33	Telangana	9004
34	Tripura	469
35	Uttar Pradesh	60729
36	Uttarakhand	1199
37	West Bengal	19649
	Total	226728

Note: Data for the State of Andhra Pradesh and Meghalaya is up-to 30/9/2020 and 31/12/2021 respectively.